

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

IVN.P (IBC)/21/2024 IN C.P. (IB)/488(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **PENTECH METALS LIMITED V/s KAVITA
KISHORE GANGAR**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Malhar Zatakia a/w Chaitanya G. Bhandary for the Applicant. Adv. Aayush Kothari i/b V. Deshpande & Co. for the Intervenor present. Adv. Anirutth Purushothaman present. Adv. Amir Arsiwala a/w Manoj Mishra present through VC.

IVN.P (IBC)/21/2024

In the meanwhile, the Financial Creditor shall file the Reply to the Intervention Application filed by Reliance ARC. List this matter on Board on **14.05.2024** at **2:30**

P.M.

**Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)**

**Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh